

THE PART C STATES (LAWS) ACT, 1950

No. XXX of 1950



See India Code
Vol. II

An Act to provide for the extension of laws to certain Part C States.

[15th April, 1950]

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Part C States (Laws) Act, 1950.

(2) It shall come into force on the 16th day of April, 1950.

2. Power to extend enactments to certain Part C States.—The Central Government may, by notification in the Official Gazette, extend to any Part C State (other than Coorg and the Andaman and Nicobar Islands) or to any part of such State, with such restrictions and modifications as it thinks fit, any enactment which is in force in a Part A State at the date of the notification; and, provision may be made in any enactment so extended for the repeal or amendment of any corresponding law (other than a Central Act) which is for the time being applicable to that Part C State.

3. Extension of laws to Tripura, Vindhya Pradesh and Manipur.—(1) The Acts and Ordinances specified in the Schedule to the Merged States (Laws) Act, 1949 (LIX of 1949), are hereby extended to, and shall be in force in, the States of Tripura and Vindhya Pradesh, as they are generally in force in the territories to which they extend immediately before the commencement of this Act.

(2) The Acts and Ordinances referred to in sub-section (1), other than those specified in the Schedule to this Act, are hereby extended to, and shall be in force in, the State of Manipur as they are generally in force in the territories to which they extend immediately before the commencement of this Act:

Provided that the Indian Penal Code (Act XLV of 1860) in its application to the State of Manipur shall have effect as if—

(a) in section 361, for the word "eighteen" the word "fifteen" had been substituted, and

(b) in section 375, for the word "sixteen" in clause *Fifthly* the word "fourteen" had been substituted, and for the word "fifteen" in the *Exception* the word "thirteen" had been substituted.

(3) For the purpose of facilitating the application in the said States of any such Act or Ordinance as aforesaid, any court or other authority may construe the Act or Ordinance with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the court or other authority.

4. Repeals and savings.—Section 7 of the Delhi Laws Act, 1912 (XIII of 1912), the Ajmer-Merwara (Extension of Laws) Act, 1947 (LII of 1947), and any law which immediately before the commencement of this Act is in force in any of the States of Manipur, Tripura and Vindhya Pradesh and corresponds to an Act or Ordinance extended to that State by this Act, are hereby repealed:

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Provided that the repeal shall not affect—

- (a) the previous operation of any such law, or
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or
- (c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed, as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such law shall be deemed to have been done or taken under section 2 or, as the case may be, under the corresponding provision of the Act or Ordinance as now extended to the State by section 3, and shall continue in force accordingly, unless and until superseded by anything done or any action taken under the said section 2 or, as the case may be, under the said Act or Ordinance.

THE SCHEDULE

[see section 3(2)]

Acts not extended to Manipur by section 3 of this Act.

Year	No	Short title
1866	XXI	The Native Convert's Marriage Dissolution Act, 1866.
1872	XV	The Indian Christian Marriage Act, 1872.
1873	X	The Indian Oaths Act, 1873.
1874	III	The Married Women's Property Act, 1874.
1879	XVIII	The Legal Practitioners Act, 1879.
1882	IV	The Transfer of Property Act, 1882.
1887	VII	The Suits Valuation Act, 1887.
1898	V	The Code of Criminal Procedure, 1898.
1908	V	The Code of Civil Procedure, 1908.
1925	XXXIX	The Indian Succession Act, 1925.